

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR M/S. IVRCL CHANDRAPUR TOLLWAYS LIMITED OPERATING IN TOLL INDUSTRY AT CHANDRAPUR, MAHARASHTRA

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	M/s. IVRCL Chandrapur Tollways Limited PAN: AACCI4430K CIN: U45203TG2010PLC070923
2.	Address of the registered office	MIHIR, 8-2-350/5/A/24/1-B & 2, Road No.2, Panchavati Colony, Banjara Hills, Hyderabad, Telangana, India – 500034.
3.	URL of website	Not available
4.	Details of place where majority of fixed assets are located	Karanji-Wani-Dhanora, Maharashtra.
5.	Installed capacity of main products/ services	The total road length is approx. 90 km.
6.	Quantity and value of main products/ services sold in last financial year	As per the latest audited Financial Statement for Financial Year 2024-25 there was a total revenue from operation is Rs.38.21 Crores
7.	Number of employees/ workmen	2
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	All documents can be obtained by sending email at Process E-mail id: cirp.ivrcltollways@gmail.com and capiyushj@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Can be obtained by sending email at Process E-mail id: cirp.ivrcltollways@gmail.com and capiyushj@gmail.com
10.	Last date for receipt of expression of interest	5 th January, 2026
11.	Date of issue of provisional list of prospective resolution applicants	14 th January, 2026
12.	Last date for submission of objections to provisional list	19 th January, 2026
13.	Date of issue of final list of prospective resolution applicants	27 th January, 2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	30 th January, 2026
15.	Last date for submission of resolution plans	2 nd March, 2026

16.	Process email id to submit Expression of Interest	cirp.ivrcltollways@gmail.com
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Date:20/12/2025
Place: Hyderabad

Piyush Kisanlal Jani
Resolution Professional
For M/s. IVRCL Chandrapur Tollways Limited
Reg No. IBBI/IPA-001/IP-P01439/2018-2019/12164
AFA No.: AA1/12164/02/311226/108594
AFA Validity Date: 31/12/2026
Address: Om Ashray, New Laxminagar,
Behind Mazar Ring Road, Gondia,
Maharashtra, 441614
EmailID: capiyushj@gmail.com

**KERALA WATER AUTHORITY** e-Tender Notice

SE/PHC/ND: 23/24-25/SE/PHC/IDK/525, 28/24-25/SE/PHC/IDK-1580, 29/24-25/SE/PHC/IDK-7067, 36/24-25/SE/PHC/IDK-7328
JIM- Providing & fixing pump sets, transformer, steel tank, pumping main, gravity main, distribution system, OHSR & FHTC in various panchayaths, Idukki District. EMD: Rs. 200000, 200000, 500000, 100000. Tender fee: Rs. 11025, 11025, 16540, 8270. Last Date for submitting Tender: 19-01-2026 04:00 pm. Phone: 04862 291282, Website: www.kwa.kerala.gov.in www.etenders.kerala.gov.in

Supertending Engineer
PH Circle Office Idukki

KWA-JB-GL-6-528-2025-26

**SBI** Local Head Office, Chennai Circle, Chennai 600 006. Tel: 044 28308404/8415

EMPANELMENT OF ELECTRICAL AUDITORS / ELECTRICAL AUDITING FIRMS

SBI invites applications for Empanelment of Electrical Auditors / Firms for conducting Electrical Safety Audit for its Branches / Offices in Chennai Circle. For details and to download application, log on to <https://sbi.bank.in> under "SBI IN THE NEWS", in "EMPANELMENT OF VENDORS". Corrigendum, if any, will be published only in website. All the existing empanelled Auditors / Firms of SBI Chennai circle need to apply afresh.

Last date for submission of application is 03.01.2026

Place: Chennai Assistant General Manager (Premises & Estate)
Date: 20.12.2025

**GRIHUM HOUSING FINANCE LIMITED**

Registered Office: 6th Floor, B Building, ganga Trueno, Lohegaon, Pune, Maharashtra 411014
Branch Off. unit: FF11, Fourth Floor, girish heights, Near LIC square, kapte road, khasra No. 101/2, City survey No. 1870, sheet No. 137/29, Mouza sitabuldi, Nagpur, Maharashtra

CANCELLATION OF E - AUCTION NOTICE

This CANCELLATION OF E - AUCTION NOTICE is issued to the Auction of said Properties published in this news paper on 12th December, 2025 pertaining to Borrower **MR. BHASKAR MANOHARRAO PAUNIKAR, MRS. NIRMALA MANOHAR PAUNIKAR & MRS. PINKI BHASKAR PAUNIKAR in Loan No. LAP062820000005029931.**

This is to inform the general public that the e-auction scheduled on **12.01.2026** for the property situated at Situated At ALL THAT PIECE AND PARCEL OF NORTHERN PORTION OF LAND FACING TOWARDS EAST SIDE BEARING HOUSE NO. 1273/C/ADMEASURING AREA 31.835 SQ. MT., (342.9 SQ. FT.) BEING A PART AND PORTION OF LAND BEARING SURVEY NO. 5/10 OF MOUZA - NAGPUR, DIVISION NO. 3 BEARING CITY SURVEY NO. 219 AND SHEET NO. 263 SITUATED WITHIN THE LIMITS OF NAGPUR IMPROVEMENT TRUST, AND NAGPUR IMPROVEMENT TRUST, IN TAHsil AND DISTRICT NAGPUR. **BOUNDED AS UNDER: ON THE EAST: BY COMMON ROAD AND BESIDES HOUSE OF GOVINDA PAUNIKAR ON THE WEST: BY HOUSE OF PANDURANG PAUNIKAR ON THE NORTH: BY OPEN SPACE AND BESIDES HOUSE OF RAMKRUSHNA THAPODKAR ON THE SOUTH: BY REMAINING PORTION OF SAME HOUSE. is stands cancelled.**

This notice serves to inform that the e-auction sale notice dated 8th Dec, 2025 published on 12th December, 2025 in this newspaper for Loan A/C No. LAP062820000005029931 in the name of borrower **MR. BHASKAR MANOHARRAO PAUNIKAR, MRS. NIRMALA MANOHAR PAUNIKAR & MRS. PINKI BHASKAR PAUNIKAR** is hereby withdrawn without detriment / prejudice with immediate effect

Date: 20.12.2025 Sd/- Authorised Officer,
Place: Nagpur Grihum Housing Finance Limited

**ABHYUDAYA CO-OP. BANK LTD.**
(Multi-State Scheduled Bank)
H.O. Address: K.K. Tower, Abhyudaya Bank Lane, Off. G. D. Ambekar Marg, Parel Village, Mumbai – 400 012

NOTICE

Re-KYC of Accounts - All our customers who have not submitted documents for their KYC and Profile updating are once again requested to submit immediately latest photograph, Proof of Identity, Proof of Address and PAN No/Form 60 for updating the bank records. Customers can send required KYC documents (POI and POA) through Post, registered e-mail or through their representative. Alternatively, customers can make use of our bank's website www.abhyudayabank.co.in for submitting Online KYC. We will impose "Debit Freeze" in all Non-KYC complied accounts.

Dormant Accounts - Customer whose account has turned "DORMANT" due to non-operation should contact the branch-In charge and submit the latest photo and KYC documents (Proof of Identity and Proof of Address) to make the account operative.Saving/Current account is treated as dormant, if there are no transactions in the account for over a period of 2 years (if there is no credit or debit transaction induced by customer as well as third party.)

Nomination Facility – Kindly avail nomination facility by registering nominee in your account.

Kindly also provide your Mobile/Telephone/e-mail ID for updating the record.

Your kind co-operation is solicited to serve you better.

By Order of Administrator's Committee
Date : 20th December 2025 Barun R. G. Upadhyay
Place : Mumbai Chief Executive Officer

**PUBLIC NOTICE**

This is to inform the general public that Bank of Baroda Lakshmi Nagar Branch branch intends to accept the undermentioned property standing in the name of **M/S. NANI'S BUILDCON PRIVATE LIMITED, Office at** J-13, Ground Floor, West High Court Road, Between Athrastra to Laxmi Nagar Square, Laxminagar, Nagpur-440 022 (M.S.) India, Resident of Plot No. 7, Vikas Nagar, Nagpur, Pin Code No. 440 015, Tahsil and District NAGPUR (Name & Address) as a security for a loan / credit facility requested by one of its customers.

In case anyone has got any right / title / interest / claims over the undermentioned property, they are advised to approach the Bank within 10 days along with necessary proof to substantiate their claim.

If no response is received within 10 days, it is presumed that the property is free of any charge / claim / encumbrance and Bank has valid mortgage.

My client wants to avail overdraft loan of Rs.11.20 crores From Bank of Baroda Lakshmi Nagar Branch

Details of Property: (along with Survey No. / extent / boundary) ALL THAT Piece and Parcel of land bearing Plot No.11, containing by admeasurements 1832.999 Sq. Mtrs. (i.e. 19730.40 Sq. Ft.) (as per Sale Deed 1879.499 Sq. Mtrs.), being a portion of the entire land bearing Kharsa Nos. 78, 166, 167 & 168 of Mouza - JAITALA, Patwari Halka No. 44 and including all other easementary rights appurtenant and belonging thereto, bearing Corporation House No. 1047/11, City Survey No. 648 and Sheet Nos. 37(571) & 44 (572) of Mouza Jaitala, situated at Jaitala, Nagpur, within the limits of the Nagpur Municipal Corporation Ward No. 74 in Tahsil and District - NAGPUR

Nagpur, Dated: 17/12/2025.
Bank of Baroda Laxminagar Branch
Branch Head Rohit Nandan
Contact No. 9425410560

Rekha B. Bajaj & Associates
Advocate
14/A Shri Krishna Residency Kharsa Town, Dharampet, Nagpur, 440010
Contact - 9822465123

**ASSET RECOVERY MANAGEMENT (ARM) BRANCH**
Plot No 32, First Floor, Corporation Colony, North Ambazari Road, Near to Lad Metro Station, Gandhi Nagar, Nagpur - 440010 (Maharashtra)
Email: cb6820@canarabank.com Phone – +91 9270767694

CORRIGENDUM NOTICE

All the concerned and public at large are advised to take note of the following amendment in the E-auction sale notice published on 30/11/2025 that Property belonging to M/S Vidharha Wire Products, Branch Asset Recovery Management (ARM) Branch is withdrawn due to technical reason from E-Auction scheduled on 07/01/2026 Other terms and conditions of the sale notice shall remain same.

Place : Nagpur AUTHORIZED OFFICER
Date: 20/12/2025 CANARA BANK

कार्यालय अधिशाषी अभियन्ता
सार्वजनिक निर्माण विभाग, खण्ड नीमकाथाना
क्रमांक:-4070-79 दिनांक:-16.12.2025
नविदा संख्या 29/2025-26 संशोधन आदेश
इस कार्यालय के पत्रांक 3700-09 दिनांक 24.11.2025 द्वारा ई-नविदा सूचना संख्या: 29/2025-26 आमंत्रित की गई थी। उक्त आमंत्रित नविदा में नविदा अपलोड करने की अंतिम तिथि 16.12.2025 के स्थान पर दिनांक 24.12.2025 एवं नविदा खोलने की दिनांक 17.12.2025 के स्थान पर 24.12.2025 की जाती है। शेष शर्तें यथावत रहेंगी।
NIB No. PWD2526A4462, UBN PWD2526WSOB17638 हस्ता/-
अधिशाषी अभियन्ता
सा.नि.वि. खण्ड नीमकाथाना
DIPRC/18778/2025

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**Mahatma Phule Renewable Energy and Infrastructure Technology Limited**
(Subsidiary of MPBCDC, a Government of Maharashtra undertaking)

TENDER NOTICE

MAHAPREIT is inviting proposal from qualified Energy Audit/ Measurement & Verification agencies for the appointment of energy auditing firm to conduct energy baseline assessment study pre and post implementation of retrofitting of various electrical appliances in institutional buildings across MCGM jurisdiction. Last date of submission of a proposal is **05/01/2026**. The details of the tender can be viewed at <https://mahapreit.in/> and <https://www.mahatenders.gov.in/>

Executive Director,
MAHAPREIT, Mumbai



Bank of India
Relationship beyond banking

Zonal Office: 4th Floor, S.V.Patel Marg, Kingsway, Nagpur
Tel: 0712-2557596 E-mail: arb.nagpur1@bankofindia.co.in

SPECIAL MEGA E-AUCTION PUBLIC NOTICE FOR SALE OF MOVABLE AND IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of Immovable assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision of Rule 8 (6) of the security Interest (Enforcement) Rules 2002 notice is hereby given to the public in general & in particulars to the Borrower(s) & Guarantor (s) that the below described Immovable properties mortgaged /charged to the secured creditor, the constructive possession of which has been taken by the Authorised Officer Bank of India, secured creditor, will be sold on AS is where is, AS is what is & Whatever there is on **DT. 09.01.2026** for recovery of the amount as tabulated below due to Bank of India, Secured Creditor from the Borrowers & Guarantors. The Reserve Price of Respective Properties & the earnest money deposit are as mentioned below. Detailed terms and conditions of the sale are mentioned below /refer to website a) <https://www.bankofindia.co.in/https://BAANKNET.com>

Last date and time of submission of EMD and document on or before:
09.01.2026 up to 5 pm by bidders own wallet registered with M/s PSB Alliance Pvt. Ltd. Id its e-auction site <https://BAANKNET.com>

Date & time of E auction: 09.01.2026 from 11 am to 5 pm						
Sr. No.	Name of the Borrowers/ Guarantors & Branch Contact No.	Description of the property	Outstanding Dues	Date of Demand Notice & Possession Date	Reserve Price & Earnest Money Deposit (EMD) Rs.	Name of Branch Officer & Contact No.
1.	Branch : Medical College Square Borrower: Mrs. Madhu Ashok Paroji & Mr. Abhi Ashok Paroji	EQM of piece and parcel of the Land bearing Flat/Apartment No.407 (Wing C), at containing by admeasuring 70.417 Sq. Mtrs. Built up area at Fourth Floor in the Wing C of Building Known as "SANIKA VIHAR" together 2.3687% undivided variable proportionate share in Land of Plot No.R-1, Adm. 2905.95 Sq. Mtrs out of Kh No.116/K, Kh No.116/A and Kh No.116/B, Bhilgaon Grampanchayat, House No.50/401, Situated in Mouza Bhilgaon. P. H. No.15, ward No.01, within the limits of Grampanchayat Bhilgaon, Tal. Kamptee, Dist Nagpur. Property in the Name of Mrs. Madhu Ashok Paroji and Mr. Abhi Ashok Paroji.	Rs. 32.49 Lakhs Plus intt. and other expenses	Demand Notice : 16.02.2024 Possession Notice: 03.05.2024 (Symbolic) 16.01.2025 (Physical)	Reserve Price : Rs. 23,19,000 /- EMD : Rs. 2,31,900 /-	Mr. Tushar Landge Mobile no. 8329364873
2.	Branch : Medical College square Borrower: Mrs. Yasha Ashok Paroji Guarantor :- Mr. Vishwanath Damodhar Shettigar	EQM of piece and parcel of the Flat/Apartment No.304 (Wing C), containing by admeasuring 65.665 Sq. Mtrs. Built up area at Third Floor in Wing C of Building Known as "SANIKA VIHAR" together 2.2403% undivided variable proportionate share in Land of Plot No.R-1, Adm. 2905.95 Sq. Mtrs out of Kh No.116/K, Kh No.116/A and Kh No.116/B, Bhilgaon Grampanchayat, House No.50/401, Situated in Mouza Bhilgaon. P. H. No.15, ward No.01, within the limits of Grampanchayat Bhilgaon, Tal. Kamptee, Dist Nagpur. Property is in the name of Mrs. Yasha Ashok Paroji.	Rs. 33.69 Lakhs Plus intt. and other expenses	Demand Notice : 16.02.2024 Possession Notice: 03.05.2024 (Symbolic) 16.01.2025 (Physical)	Reserve Price : Rs. 21,46,000/- EMD : Rs. 2,14,600/-	Mr. Tushar Landge Mobile no. 8329364873
3.	Branch : Sitabuldi Borrower: Mr. Nitin Ramesh Patil Guarantor :- Mr Nandkishor Bhalchandra Kulkar	NIT Leasehold Plot No 321 and Construction over it. in Indora Housing Accommodation Layout, Angulimal Nagar, Kharsa No 316/32, NMC House No 5757/321, Ward No 57, City Survey No 132, Sheet No 878/82, Mouza Nari, Tah & Dist Nagpur. Plot Area 27.00 Sq.mtr. Built up area 27.00 Sq.mtr. Property is owned by Mr. Nitin Ramesh Patil.	Rs. 9.90 lakhs + uncharged interest & other expenses	Demand Notice : 29.05.2024 Possession Notice: 18.11.2024 (Symbolic)	Reserve Price : Rs. 11,50,000 /- EMD : Rs. 1,15,000 /-	Ms. Shivika Tiwari Mob No 9893195655
4.	Branch : Sitabuldi Borrower: Mr. Bharat Raybhan Fokmare	Apartment No E-210, 2nd Floor in "Janki Sahaniwas Apartment", Plot No 1, NMC House No 1072/A, Ward No 74, Kharsa No 180/1, PH No 44, City Survey No 685, Sheet No 562/46, Situated near Sasane/Wadskar Layout, Mouza Jaitala, Tahsil & District Nagpur. Built up area 31.54 Sq.mtr. Property is owned by Mr. Bharat Raybhan Fokmare.	Rs. 14.16 lakhs + uncharged interest & other expenses	"Demand Notice : 10.09.2024 Possession Notice: 18.11.2024 (Symbolic)	Reserve Price : Rs. 16,00,000 /- EMD : Rs. 1,60,000 /-	Ms. Shivika Tiwari Mob No 9893195655

Terms & Conditions:
1) E-Auction is being held on AS IS WHERE IS, AS IS WHAT IT IS, WHATEVER THERE IS AND WITHOUT RECOURSE BASIS with all the known and not known encumbrances and the Bank is not responsible for title, condition or any other fact affecting the asset. The details shown above are as per records available with the Bank. The auction bidder should satisfy himself about actual measuring and position of assets. The actual measures and position of asset may differ and authorized officer may not be held responsible for that. Auction sale / bidding would be only through "Online Electronic Bidding" process through the website <https://BAANKNET.com>
2) E-Auction Tender document containing online e-auction bid form, declaration, General Term & conditions of Online auction sale are available in websites: (a) [\(b\) https://BAANKNET.com](https://www.bankofindia.co.in)
3) The intending purchasers/ bidders are required for Online bid submission of documents with EMD amount on or before **09.01.2026** up to 5.00 P.M. by own wallet Registered with PSB Alliance Pvt. Ltd. On its e-auction site <https://BAANKNET.com> jsp by means of RTGS/NEFT.
4) Date and time of E- Auction on **09.01.2026** between 11.00 AM to 5.00 P.M. (IST). Unlimited extension of 5 Minutes each.
5) Auction would commence at Reserve Price, as mentioned above. Bidders shall improve their offers in multiples of Rs. 10,000/-
6) The intending bidders should hold a valid e-mail id and register their names at portal <https://BAANKNET.com> and get their User ID and password from PSB Alliance Pvt. Ltd. whereupon they would be allowed to participate in online e-auction
7) Prospective bidders may avail online training on E-Auction from support.BAANKNET@psballiance.com and support.ekbray@procure247.com or Contact +918291220220
8) Earnest Money Deposit (EMD) 10% of reserve price shall be payable through RTGS/NEFT/Fund Transfer to Step (1) Bidder/Purchaser Registration bidder to register on - Auction portal (link given above) <https://BAANKNET.com> using his mobile number and E-mail id. Step (2): KYC Verification Bidder to upload requisite KYC documents, KYC documents shall be verified by e-auction service provider (may take 2 working days) Step (3): Transfer of EMD amount to his Global EMD Wallet Online/Off-line transfer of funds using NEFT/Transfer, using Challan generated on E-auction portal. <https://BAANKNET.com>
9) The BID Forms should be uploaded online along with acceptance of terms and conditions of this notice and EMD remittance details (UTR No.), the copy of PAN card issued by Income Tax Department and bidders identity proof and proof of residence such as copy of the passport, election commission card, ration card, driving license etc, on or before last date of submission.
10) The EMD of the unsuccessful bidder will be refunded to their respective wallet maintained with **PSB Alliance Pvt. Ltd.** The bidder has to place a request with **PSB Alliance Pvt. Ltd.** for refund of the same back to his bank account. The bidders will not be entitled to claim any interest, costs, expenses and any other charge (if any).
11) The highest / successful bidder shall have to deposit 25% of the sale price, adjusting the EMD already paid, immediately/ latest by the next working day of the acceptance of the bid price by the officer and the balance 75% of the sale price to be deposited on or before **30th day** of the sale or within such an extended period as agreed upon in writing by and solely at the discretion of the Authorized Officer. In case of default in payment by the successful bidder, the amount already deposited by the bidder shall be liable be forfeited and assets shall be put to re-auction and the defaulting bidder shall have no claim right in respect of asset/amount
12) The highest bidder shall be declared to be the successful bidder / purchaser of the assets mentioned herein provided otherwise he is legally qualified to bid.
13) Nothing in this notice constitutes or will be deemed to constitute any commitment or representation on the part of the Bank to sale the above asset/s. Bank / Authorized Officer reserves the right to cancel the sale for any reason it may deem fit or even without assigning any reason and such cancellation shall not be called in question by the bidders.
14) The purchaser shall bear the applicable stamp duties/additional stamp duty / transfer charges, fee etc. and also all the statutory / non statutory dues, taxes, assessment charges, fees etc. owing to anybody.
15) The intending bidders should make their own independent inquiries regarding the encumbrances, title of the asset/s put on auction and claims / rights / dues / effecting the asset, before submitting bid. The asset is being sold with all the existing and future encumbrances whether known or unknown to bank. The authorized officer / Secured creditor shall not be responsible in any way for any third party claims / right / dues.
16) Payment of sale consideration by the successful bidder to the bank will be subject to TDS under Section 194-1 A of Income Tax Act 1961 and TDS is to be made by the successful bidder only at the time of deposit of remaining 75% of the bid amount.
17) Any dispute/ differences arising out of sale of the asset offered for sale shall be subject to the exclusive jurisdiction of the Courts/ Tribunals at Nagpur only.
18) Bidders should visit <https://BAANKNET.com> for registration and bidding guidelines.
19) In the event of inconsistency or discrepancy between English version and Marathi version of the notice the English version shall prevail
20) In case where in Plant & Machinery is one of the secured assets the sale of immovable properties Associated with Plant & Machinery would be effective only if there is valid sale/bid for plant & machineries.
21) The interested bidder have to Bid above the reserve price since sale of assets at reserve price is subjected to concern of owner of assets.
22) Interested Buyers can visit/inspect the property on any working days from **11 am to 04 pm till 08.01.2026**.

SPECIAL INSTRUCTION / CAUTION

Bidding in the last minutes / seconds should be avoided by the bidders in their own interest. Neither Bank of India nor the Service provider will be responsible for any lapses / failure (Internet failure, Power failure, etc.) on the part of the vendor, in such cases. In order to ward off such contingent situation, bidders are requested to make all the necessary arrangements/ alternatives such as back-up power supply and whatever else required so that they able to circumvent such situation and are able to participate in the auction successfully.

Date: 20/12/2025, Place: Nagpur Authorized Officer, Bank of India, Nagpur Zone

**Regional Office Nagpur**
First floor Chandak Bhavan, North Ambazari Road, Shankar Nagar Square, Nagpur - 440010
Ph: 0712 – 2559750 E-Mail – recoveryrnp@canarabank.com

Demand Notice

Notice issued under Section 13(2) of the Securitisation & Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002.
That following Borrowers has availed the following loans/credit facilities from the Branches from time to time:

Sr. No.	Borrowers / Branch Name	NATURE OF Loan/Limit	Loan A/c. No.	Date of Sanction	Amount Sanctioned	Liability	Rate of Interest	NPA Date
1.	Ramdaspath [1404] Branch MR. YURAJ CHINDUI INGLE (Borrower) S/O MR. CHINDUI INGLE PLOT NO 101 NAGSEN NAGAR, BHIM CHOWK NARA ROAD, JARI PATKA NAGPUR MAHARASHTRA 440010.	60S-CANARA MORTGAGE	164002538947	11.08.2022	Rs. 15,00,000.00	Rs. 12,69,982.21 + Interest and Cost	11.60 % + 2% Penal int.	29.01.2024

DETAILS OF IMMOVABLE SECURED ASSET :
All that piece and parcel of land bearing Plot No. 101 in Indora Housing Accommodation Scheme NIT Kh No. 21/1 situated at Mouza-Indora, Ward No. 57, Division North, City Survey No. 320, Sheet No. 29, admeasuring 116.129 Sq. Mtr. (1250.00 Sq. Ft.) with total Residential built up area of 96.46 Sq. Mtr as per NIT Sanction, within the limit of NIT and NMC, Tahsil and District Nagpur which are bounded as under:- BY EAST : PLOT NO. 100, BY WEST : PLOT NO. 102, BY NORTH : PLOT NO. 78, BY SOUTH : ROAD.
Name of Title Holder :- MR. YURAJ CHINDUI INGLE

The above said loan/credit facilities are duly secured by way of mortgage of the assets more specifically described in the schedule hereunder, by virtue of the relevant documents executed by you in our favour. Since you had failed to discharge your liabilities as per the terms and conditions stipulated, the Bank has classified the debt as NPA on **above Dates** Hence, we hereby issue this notice to you under Section 13(2) of the subject Act calling upon you to discharge the entire liability of **above Amounts** with accrued and up-to-date interest and other expenses, within **sixty days** from the date of the notice, failing which we shall exercise all or any of the rights under Section 13(4) of the subject Act. Further, you are hereby restrained from dealing with any of the secured assets mentioned in the schedule in any manner whatsoever, without our prior consent. This is without prejudice to any other rights available to us under the subject Act and/or any other law in force. Your attention is invited to provisions of sub-section (8) of Section 13 of the SARFAESI Act, in respect of time available, to redeem the secured assets.

The demand notice had also been issued to you by Registered Post Ack due to your last known address available in the Branch record.

Place : Nagpur
Date : 18-12-2025

AUTHORISED OFFICER,
CANARA BANK

**Bandhan Bank** Regional Office: Netaji Marg, Nr. Mithakhali Six Roads, Ellisbridge, Ahmedabad-6. Phone : + 91-79-26421671-75

SYMBOLIC POSSESSION NOTICE

NOTICE is hereby given under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, the Authorized Officer issued demand notice to the borrower(s) on the date mentioned against the account stated hereinafter calling upon them to repay the amount within 60 days from the date of receipt of said notice. The borrower(s) having failed to repay the amount, notice is hereby given to the public in general and in particular the borrower(s) that the undersigned has taken the symbolic possession of the property described herein below under Section 13(4) of the said Act read with Rule 8 of the said Rules on the date mentioned against the account. The borrower(s) in particular and the public in general is hereby cautioned not to deal with the property and any dealing with the property will be subject to the charge of the Bank for the amounts, interest, costs and charges thereon. The borrowers' /mortgagors' attention is invited to the provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Name of borrower(s), Guarantor & Loan Account No.	Description of the property mortgaged (Secured Asset)	Date of Demand Notice	Date of Symbolic Possession Notice	O/s Amount as on date of Demand Notice
Rahul Mahendra Gadekar Rupali Keshavrao Kadu 2000501008047	All The Piece And Parcel Of The Property Flat No . 7, 2nd Floor, Kalavati Kunj, Kharsa No.213 PH No.38, Plot No.278 28, Opp Sahyandri Convent, Area- Mouza, Pipla, City-Nagpur, Maharashtra-440034. Area Adm about: 41.55 Sq Mtr. Bounded by: North: Building No. 1, East: Plot No. 24, West: Road, South: Flat No. 8 and 9	December 12, 2024	December 16, 2025	Rs.3,28,257.20 (As on December 01, 2024)
Vaibhav Vinod Harsha Alka Vinod Harsha 90001270513565	All The Piece And Parcel Of The Property Plot No. R-1, KH No. 57/5, Patwari Halka No. 37-1, House No. 57/5/KLE/T-L/01, Apartment No. 001, Kalash Enclave, Hudkeshwar Road, Pawar Nagar, Narsala B.O., Nagpur, Maharashtra- 440034. Area admeasuring about 77.76 Sq. Mtrs. Super built-up. Bounded by: North: Flat No. 002, East: Flat No. 003, West: Road, South: Building Type- 2	December 27, 2025	December 16, 2025	Rs.48,62,014.05 (As on June 21, 2025)
Avinash Dashrath Goswami Seema Avinash Goswami Sudhakar Zade 20005010006431	All The Piece And Parcel Of The Property Plot No. 5282, Ward No. 2, Sheet No. 2, Goswami Bhavan, Deo Nagar Hsg. Society, Sanjay Nagar, Mouza-Digdoh, Tahsil- Hingna, Dist- Nagpur, Maharashtra- 440016. Bounded by: North: Road, East: Buddha Vihar, West: House of Babulal, South: Road	July 05, 2025	December 16, 2025	Rs.1,23,482.38 (As on June 21, 2025)
Sarvan Amar Raheja Mahek Nagdev 90001306949377	All The Piece And Parcel Of The Property Plot No. 4-B, C.S. No. 478 of Sheet 636/93, KH. No. 148/3, Municipal Corp. House No. 3090/B/4, Apartment No. 404, Fourth Floor, Building known as Manik Enclave, Ward No. 57, Arya Nagar, Mouza- Nara, Tahsil and Dist- Nagpur, Maharashtra- 440026. and bounded by: North: Road, East: Plot No. 4-C, West: Plot No. 4-A, South: Plot No. 5-D	June 27, 2025	December 16, 2025	Rs.50,47,092.71 (As on June 21, 2025)

Place: Nagpur
Date: December 20, 2025

Authorised Officer
Bandhan Bank Limited

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